

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).9018/2011

(From the judgement and order dated 12/10/2011 in SBCRA No.726/2001 of The HIGH COURT OF RAJASTHAN AT JAIPUR)

MUKUT BIHARI & ANR.

Petitioner(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

(With appln(s) for bail,suspension of sentence and office report)

Date: 22/05/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE DIPAK MISRA
[VACATION BENCH]

For Petitioner(s) Ms. Shobha,Adv.
Mr. Raghav Pandey, Adv.

For Respondent(s) Mr. Kunal Verma, Adv.
Mr. Irshad Ahmad,Adv.(Not present)

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Arguments heard.

Judgment reserved.

(Parveen Kr.Chawla)
Court Master

(M.S. Negi)
Court Master

List of Books cited by Ms. Shobha, Adv.

- 1.(1979) 4 SCC 526 (paras 7 to 11)
- 2.(2005) 6 SCC 211 (para 20)

List of Books cited by Mr. Kunal Verma, Adv.

1. JT 2010 (12) SC 546 (photocopy given)